

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Review Petition No. 2/RP/2020 in Petition No. 182/TT/2018

- Subject** : Review Petition No. 2/RP/2020 seeking review of order dated 1.11.2019 in Petition No. 182/TT/2018.
- Date of Hearing** : 16.7.2020
- Coram** : Shri P.K Pujari, Chairperson
Shri. I.S. Jha, Member
Shri Arun Goyal, Member
- Review Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Madhya Pradesh Power Management Company Limited (MPPMCL) & Ors
- Parties Present** : Ms. Ranjita Ramachandran, Advocate, PGCIL
Ms. Poorva Saigal, Advocate, PGCIL
Shri S.S. Raju, PGCIL
Shri B. Dash, PGCIL

Record of Proceedings

The matter was heard through video conference.

2. The learned counsel for the Review Petitioner submitted that the Commission, vide order dated 1.11.2019 in Petition No. 182/TT/2018, while determining the transmission tariff for the new 125 MVAR Bus Reactor installed as a replacement of the earlier 63 MVAR Bus Reactor, has erroneously decapitalized the 63 MVAR Bus Reactor on the premise that the same is not in use. However, in the 35th Standing Committee Meeting of Power System Planning in Western Region and 22nd Western Regional Power Committee Meeting, it was agreed that the 63 MVAR Bus Reactor would be used as regional spare. She further submitted that the said reactor has only completed 8 years as on date of augmentation and there was no default in the bus reactor. Accordingly, the same is entitled for tariff as it is being used as regional spare. She also sought one week time to file Written Submissions in the matter.
3. The Commission directed the Review Petitioner to file the Written Submissions by 30.7.2020.
4. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

